

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV**

1. C.P. (IB)/815(MB)2022

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **25.07.2022**

Name of the Parties: Victory Realtors Private Limited
Vs
Aluplex India Private Limited

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. None present on behalf of the Financial Creditor. Ms. Kajal Solanki, Ld. Counsel for the Corporate Debtor present.
2. Ld. Counsel for the Corporate Debtor submits that there is a possibility of amicable settlement in the matter and hence seeks two weeks' time. Time granted.
3. Ld. Counsel for the Corporate Debtor is directed to file Vakalatnama alongwith its reply, if the settlement fails.
4. List this matter on **06.09.2022** for reporting settlement.

Sd/-
MANOJ KUMAR DUBEY
Member (Technical)

/NP/

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)